



**TAMIL NADU LEGISLATIVE ASSEMBLY
(NINTH ASSEMBLY)**

**THIRD SESSION
(18th January 1990 to 27th January 1990)**

RESUME OF BUSINESS

**Legislative Assembly Secretariat
Madras-600 009**

PERFACE

This publication contains a brief resume of the Business transacted by the Tamil Nadu Legislative Assembly during its Third session of the Ninth Tamil Nadu Legislative Assembly held from 18th January 1990 to 27th January 1990.

Madras - 600 009
Dated 2nd February 1990

C.K. RAMASWAMY
Secretary

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**TAMIL NADU LEGISLATIVE ASSEMBLY
NINTH ASSEMBLY -- THIRD SESSION**

**RESUME OF WORK TRANSACTED BY THE
TAMIL NADU LEGISLATIVE ASSEMBLY
FROM 18TH TO 27TH JANUARY 1990**

1. SUMMONS.

Summons for the Third Session of the Ninth Tamil Nadu Legislative Assembly were issued to Members on the 29th December 1989 in S.O.Ms.No.293, Legislative Assembly Secretariat, dated the 29th December 1989.

II. DURATION OF THE MEETING.

The Third Session of the Ninth Tamil Nadu Legislative Assembly commenced on the 18th January 1990 and was adjourned sine die on the 27th January 1990.

III. PROROGATION.

The Third Session of the Ninth Tamil Nadu Legislative Assembly was prorogued with effect from 6th February 1990; vide S.O. Ms. No. 23, Legislative Assembly Secretariat dated, 6th February 1990.

IV. SITTINGS OF THE ASSEMBLY.

The Tamil Nadu Legislative Assembly sat for 7 days during the period from 19th to 27th January 1990.

19th January 1990, 20th January 1990, 22nd January 1990, 23rd January 1990, 24th January 1990, 25 th January 1990 and 27th January 1990.

It also met in the Evening for one day on the 23rd January.

In terms of Hours, it sat for 34 hours and seven minutes.

V. OBITUARY REFERENCES

Obituary references were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against each:-

<i>Serial No.</i>	<i>Name.</i>	<i>Constituency.</i>	<i>Period in which served as member.</i>	<i>Date of Demise.</i>	<i>Date on which reference was made in the House.</i>
(1)	(2)	(3)	(4)	(5)	(6)
1.	Thiru Antony Peter	Manapparai, Thiruchirappali District.	1952-57	13th July 1989	19th January 1990
2.	Thiru L.Arumugam	Thirunavallur, South Arcot District.	1977-80	13th August 1989	Do.
3.	Thiru P.S.K.Lakshmipathy Raju	Palani, Dindugal Quide Milet District.	1957-62	4th November 1989	Do.
4.	Thiru M.R.Krishnamoorthy	Kattumannarkoil, South Arcot District.	1962-67	12th November 1989	Do.
5.	Thiru Babu Janaardhanan	Cheyyar, Thiruvannamalai Sambuvarayar District.	1980-84	14th November 1989	Do.
6.	Thiru V.Munuswamy	Gingee, South Arcot District.	1967-70	25th November 1989	Do.

<i>Serial No.</i>	<i>Name.</i>	<i>Constituency.</i>	<i>Period in which served as member.</i>	<i>Date of Demise.</i>	<i>Date on which reference was made in the House.</i>
(1)	(2)	(3)	(4)	(5)	(6)
7.	Thiru D.S.Ardhanari	Thirchengode (General), Salem District.	1952-57	29th December 1989	Do.
8.	Thiru K.Ramasubbu	Kadambur (General), Chidambaranar District.	1957-62	31st December 1989	Do.
9.	Thiru S.N.Somayajulu	Tirunelveli, Tirunelveli Kattabomman District.	1952-57	9th January 1990	Do.
10.	Thiru A.D.Kulasekar	Singanallur, Coimbatore District.	1980-84	16th January 1990	Do.
11.	Thiru S.C.Balakrishnan	Palani (General Rural) (S.C.) Nilakkottai, Kodaikanal and Palani Rural.	1937-39 1946-52	13th November 1989	24th January 1990
12.	Thiru K.G.Krishnaswamy	Kangeyam, Periyar District.	1980-84	22nd January 1990	27th January 1990.

Members stood in silence for one minute as a mark of respect to the deceased.

VI. GOVERNOR'S ADDRESS AND MOTION OF THANKS THEREUPON

Dr. P.C Alexander, Governor of Tamil Nadu addressed the members of the Tamil Nadu Legislative Assembly assembled in the Legislative Assembly Chamber, Secretariat, Madras, at 10.00 a.m. on Thursday, the 18th January 1990.

The Motion of Thanks to the Governor's Address was moved by Thiru P.S. Thiruvengadam and seconded by Dr. T. Santhakumari on the 19th January 1990.

The discussion on the Motion of Thanks took place in the Assembly for five days viz., 19th, 20th, 22nd, 23rd and 24th January 1990. 41 Members took part in the discussion, The Hon. Chief Minister replied to the debate on the 24th January 1990.

Thirty-seven amendments to the Motion of Thanks were received out of which Thirty five were admitted and two amendments were disallowed. Professor K.Ponnusamy, Thiruvalluvar M.Sundaradoss, Y. Venkateswara Dikshidar and Kumari Anandhan moved amendments standing against their names in the House on the 22nd January 1990. At the end of discussion on the Motion of Thanks, the amendments moved by Professor K.Ponnusamy, Thiruvalluvar M. Sundaradoss and Kumari Anandhan were deemed to have been withdrawn as they were not present at the time of voting. The amendment moved by Thiru Y. Venkateswara Dikshidar was also deemed to have been withdrawn as he did not press it. Thereafter the original Motion of Thanks to the Governor's Address moved by Thiru P. S. Thiruvengadam was adopted by the House on the 24th January 1990.

VII. PANEL OF CHAIRMEN

On the 19th January 1990, Hon. Speaker announced the following Panel of Chairman for the Third Session of the Ninth Tamil Nadu Legislative Assembly:-

1. Thiru Sa. Ganesan
2. Thirumathi Kanchana Kamalanathan
3. Thiru V. Thangapandian
4. Thiru K. Arjunan
5. Thiru S. R. Balasubramoniyam
6. Thiru G. Bhuvaraman

VIII. QUESTIONS.

117 Starred Questions and 4 Short Notice Questions were answered on the floor of the House. Answers to 250 Unstarred Questions were also placed on the Table of the House.

**IX. STATEMENT MADE BY MINISTER UNDER RULE 110 OF THE TAMIL
NADU LEGISLATIVE ASSEMBLY RULES**

During the period under Review, one statement was made under the said Rule in the House on the 20th January, 1990 by the Hon. Chief Minister in regard to assent given by the President to the Hindu Succession (Tamil Nadu Amendment) Bill, 1989 (L.A. Bill No.9 of 1989).

X. CALLING ATTENTION STATEMENT.

Six Calling Attention Statements were made on the floor of the House by the Hon. Ministers on the following matters of Urgent public importance:-

<i>Serial No.</i>	<i>Date on which the statement was made</i>	<i>Name of the Members who called the attention of the Minister.</i>	<i>Ministers who made the statement.</i>	<i>Subject.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
1.	23rd January 1990	Thiru S. S. Ramasubbu Thiru Kumari Anandhan	Hon. Minister for Rural Development and Local Administration.	About the menace of the stray dogs in Madras City.
3.	25th January 1990 .	Thiru S. D. Ugamchand	Hon. Minister for Public Works.	Providing alternative huts to 500 Adi Dravidar families residing at Cuddalore in Cheyyur Taluk in Chengai Anna District whose huts were affected by sea erosion.
4.	25th January 1990	Thiru C. Govindarajan	Hon.Minister for Information and Labour	The plight of the 600 labourers working in Seshasayee Paper Mills at Vadalur in South Arcot District due to the proposed lay-off by the Management.

<i>Serial No.</i>	<i>Date on which the statement was made</i>	<i>Name of the Members who called the attention of the Minister.</i>	<i>Ministers who made the statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)	(5)
5.	27th January 1990	Thiru S. Singaram	Hon. Minister for Electricity	The rusted condition of over a hundred lamp posts in the Peravurani Constituency in Thanjavur District.
6.	27th January 1990	Thiru Chengai Sivam	Hon. Minister for Animal Husbandry	Improper maintenance of the Slaughter House at Pulianthope in Madras City.

XI. LEGISLATIVE BUSINESS.

During the period, Seven Bills were introduced and all the seven Bills were considered and passed the details of which are as follows:

<i>Serial No.</i>	<i>Title of the Bill.</i>	<i>Date of the Introduction</i>	<i>Date of Consideration and Passing.</i>
(1)	(2)	(3)	(4)
1.	The Tamil Nadu Payment of Salaries (Amendment) Bill, 1990 (L.A. Bill No.1 of 1990).	19th January, 1990	27th January, 1990.
2.	The Pachaiyappa's Trust and the Scheduled Public Trusts and Endowments (Taking over of Management) Amendment Bill, 1990 (L.A. Bill No.2 of 1990).	Do.	Do.
3.	The Tamil Nadu Contingency Fund (Amendment) Bill, 1990 (L.A. Bill No.3 of 1990)	22nd January, 1990	Do.

<i>Serial No.</i>	<i>Title of the Bill.</i>	<i>Date of the Introduction</i>	<i>Date of Consideration and Passing.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
4.	The Madras Metropolitan Water Supply and Sewerage (Amendment) Bill, 1990 (L.A. Bill No.4 of 1990)	Do.	Do.
5.	The Tamil Nadu Agricultural Produce Markets (Appointment of Special Officers) Laws (Amendment) Bill, 1990 (L.A. Bill No.5 of 1990).	23rd January, 1990	Do.
6.	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Laws (Amendment) Bill, 1990 (L.A. Bill No.6 of 1990).	25th January, 1990	Do.
7.	The Tamil Nadu Appropriation Bill, 1990 (L.A. Bill No.7 of 1990)	Do.	Do.

XII. STATUTORY RESOLUTIONS UNDER RULE 166 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

(1) On the 27th January 1990 Thiru S.R. Balasubramoniyam, moved the following Resolution:-

"That this House disapproves the Tamil Nadu Contingency Fund (Third Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No.14 of 1989) promulgated by the Governor on 22nd December, 1989".

After the conclusion of discussion on the above Resolution and the Bill replacing the Ordinance, the Resolution was pressed by the Member and it was put to vote and declared lost.

(2) On the 27th January 1990, Prof. K. Ponnuswamy moved the following Resolution:

That this House disapproves the Pachaiyappa's Trust and the Scheduled Public Trusts and Endowments (Taking over of Management) Amendment Ordinance, 1989 (Tamil Nadu Ordinance No.13 of 1989) promulgated by the Governor on 21st December 1989".

After the conclusion of discussion on the above Resolution and the Bill replacing the Ordinance, the Resolution was by leave of the House withdrawn by the Member.

(3) On the 27th January 1990, Prof. K. Ponnuswamy moved the following Resolution;

"That this House disapproves the Tamil Nadu Agricultural Produce Markets (Appointment of Special Officers) Laws (Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No.12 of 1989) promulgated by the Governor on 6th December 1989".

After the conclusion of discussion on the above Resolution and the Bill replacing the Ordinance, the Resolution and the Bill replacing the Ordinance, the Resolution was by leave of the House withdrawn by the Member.

(4) On the 27th January 1990, Prof. K. Ponnuswamy moved the following Resolution:

"That this House disapproves the Madras Metropolitan Water Supply and Sewerage (Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No. 15 of 1989) promulgated by the Governor on 27th December 1989".

After the conclusion of discussion on the above Resolution and the Bill replacing the Ordinance, the Resolution was by leave of the House withdrawn by the Member.

XIII. FINANCIAL BUSINESS.

The First Supplementary Statement of Expenditure for the year 1989-90 was presented to the Assembly by Hon. Dr. M. Karunanidhi, Chief Minister on the 23rd January, 1990. On the 25th January, 1990, discussion took place on the Supplementary Budget and the House voted the demand in full and grants were made.

The Appropriation Bill relating to the First Supplementary Statement of Expenditure for 1989-90 (The Tamil Nadu Appropriation Bill, 1990) was introduced in the Assembly on the 25th January, 1990 and it was considered and passed on the 27th January 1990.

XIV. GOVERNMENT RESOLUTIONS.

(1) On the 19th January 1990, Hon. Dr. M. Karunanidhi, Chief Minister moved the following Resolution:

"That this House ratifies the amendments to the Constitution of India falling within the purview of clause (d) of the proviso to clause (2) of article 368 thereof, proposed to be made by the Constitution (Sixty-second Amendment) Bill, 1989 as passed by the two Houses of Parliament."

Thiruvallargal S.R. Eradha, Leader of Opposition, Kumari Annadhan, S. Noor Mohammed, P. H. Pandian, Y. Venkateswara Dikshidar, M. Abdul Latheef, S. Alagarwamy, P. N. Vallarasu and Oscar C. Nigli (Nominated Member) took part in the discussion Hon. Chief Minister replied to the debate.

The Resolution was put to vote of the House and adopted *nem con*.

(2) On the 27th January, 1990, Hon. Dr. Ponmudi alias Deiva Sigamani, Minister for Public Health, moved the following Resolution.

"Whereas in pursuance of resolutions passed under clause (1) of Article 252 of the Constitution of India, by all the Houses of the Legislatures of States of Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Karnataka, Kerala Madhya Pradesh, Rajasthan Thirupura and West Bengal to the effect that the matters relating to prevention and control of water pollution and maintenance or restoration of wholesomeness of water should be regulated in those States by Parliament by law, Parliament has enacted the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974):

And whereas in pursuance of a resolution passed under clause (1) of Article 252 of the Constitution of India by both Houses of the Tamil Nadu Legislature, the said Water (prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974) had been adopted in the State Tamil Nadu and the same had come into force in the State of Tamil Nadu with effect from the 31st August 1981;

Subsequently the Act was amended by Parliament in 1978 (Central Act 44 of 1978) and it was adopted in the State of Tamil Nadu with effect from 7th March 1984;

And whereas in pursuance of clause (1) of Article 252 of the Constitution, read with clause (2) thereof resolutions have been passed by the Legislative Assemblies of the States of Himachal Pradesh, Tirupura and Union Territories to the effect that the said Act should be amended by an Act of Parliament for certain purposes;

And whereas by virtue of the said resolutions Parliament has enacted the Water (Prevention and Control of Pollution) Act, 1974 by the Water (Prevention and Control of Pollution) Amendment Act, 1988 (Central Act 53 of 1988);

And whereas it is considered necessary to adopt the amendments made to the Water (Prevention and Control of Pollution) Act, 1974 by the Water (Prevention and Control of Pollution) Amendment Act, 1988 in the State of Tamil Nadu;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 252 of the Constitution read with clause (2) thereof, this Assembly hereby resolves that the amendments made to the Water (Prevention and Control of Pollution) Act, 1974 (Central Act of 1974) by the Water (Prevention and Control of Pollution) Amendment Act, 1988 (Central Act 53 of 1988) be adopted in the State of Tamil Nadu.

Thiruvallargal K. R. Sundram, S. R. Balasubramoniyan and N. Ganapathy took part in the discussion.

Hon. Minister for Public Health replied to the debate.

The Resolution was put to vote of the House and adopted unanimously.

XV. GOVERNMENT MOTION.

On the 27th January, 1990 Hon. Leader of the House (Minister for Education) moved the following motion:-

"That under rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned sine die".

The motion was put to vote and carried, *nem con.*

XVI. PRESENTATION OF COMMITTEE REPORTS.

Twenty-nine Reports were presented to the House the Committees of Legislature as detailed below:-

<i>Serial No.</i>	<i>Name of Report.</i>	<i>Date of Presentation.</i>
(1)	(2)	(3)
1.	Fifth Report of the Committee on Public Accounts.	20th January 1990.
2.	Sixth Report of the Committee on Public Accounts.	Do.
3.	Seventh Report of the Committee on Public Accounts.	Do.
4.	Eighth Report of the Committee on Public Accounts.	Do.
5.	Ninth Report of the Committee on Public Accounts.	Do.

<i>Serial No. (1)</i>	<i>Name of Report. (2)</i>	<i>Date of Presentation. (3)</i>
6.	Tenth Report of the Committee on Public Accounts.	Do.
7.	Eleventh Report of the Committee on Public Accounts.	23rd January 1990.
8.	Twelfth Report of the Committee on Public Accounts.	Do.
9.	Thirteenth Report of the Committee on Public Accounts.	Do.
10.	Fourteenth Report of the Committee on Public Accounts.	Do.
11.	Fifteenth Report of the Committee on Public Accounts.	Do.
12.	Sixteenth Report of the Committee on Public Accounts.	Do.
13.	Seventeenth Report of the Committee on Public Accounts.	Do.
14.	Sixteenth Report of the Committee on Public Undertakings.	23rd January 1990.
15.	Seventeenth Report of the Committee on Public Undertakings.	Do.
16.	Eighteenth Report of the Committee on Public Undertakings.	Do.
17.	Nineteenth Report of the Committee on Public Undertakings.	Do.
18.	Eighteenth Report of the Committee on Public Accounts.	24th January 1990.
19.	Nineteenth Report of the Committee on Public Accounts.	Do.

<i>Serial No.</i> (1)	<i>Name of Report.</i> (2)	<i>Date of Presentation.</i> (3)
20.	Twentieth Report of the Committee on Public Accounts.	Do.
21.	Twenty-first Report of the Committee on Public Accounts.	Do.
22.	Twenty-second Report of the Committee on Public Accounts.	Do.
23.	Twenty-third Report of the Committee on Public Accounts.	25th January 1990.
24.	Twenty-fourth Report of the Committee on Public Accounts.	Do.
25.	Twenty-fifth Report of the Committee on Public Accounts.	Do.
26.	Second Report of the Committee on Estimates.	27th January 1990.
27.	Third Report of the Committee on Estimates.	Do.
28.	Second Report of the Committee on Delegated Legislation.	Do.
29.	Third Report of the Committee on Delegated Legislation.	Do.

XVII. PAPERS LAID ON THE TABLE OF THE HOUSE.

During the period, 133 papers were laid on the Table of the House, details of which are as follows:-

A. Statutory Rules and Orders	85
B. Reports, Notifications and Other Papers.	48

Total	133
